

CHAPTER XI**Notice in Peremptory Order Cases and Cases of Non-Prosecution**

1. In cases of orders passed either in Bench or by the Registrar directing that failing compliance of the directions therein the case or the application shall stand dismissed without any further reference, a notice shall invariably be posted on the day following the date of the order, if not on the day of the order itself, stating the compliance required, the date for such compliance and that failing such compliance the case or application shall stand dismissed without any further reference.
 2. A notice shall invariably be posted whenever there is any prayer for getting any case or application dismissed for non-prosecution and it shall remain posted for seven days before the prayer is taken up for disposal.
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